mounting up with the result that there is an increase in the cost of construction by about 10 to 12 per cent.

श्वी मेहर खन्द खन्ना : आनरेविल मेम्बर हे सवाल से यह जाहिर हुआ था कि इस चीज में कोई कांट्रैडिक्शन-सा नजर आता है कि एक तरफ तो मैंने यह कहा था कि हम क्रीमत को, फास्ट को, कम करने की कोशिश कर रहे हैं और दूसरी तरफ १० से १२ प्रतिशत बढ़ा दिया है, तो मैं यह अर्ज करना चाहता हूं कि कंट्री में कीमतें बहुत बढ़ी हैं, जमीन की कीमत बढ़ रही है, सीमेंट, लोहा. सब चीजों की कीमत बढ़ रही है और उसके मुकाबिलें में यह जो १० से १२ प्रतिशत है वह ज्यादा नहीं है बल्कि एक माननीय सदस्य मुझ से कह रहे थे कि १० से १२ प्रतिशत कम है, यह और कुछ ज्यादा होना चाहिये ।

SHRI BABUBHAI CHINAI; May I know whether, when the State Governments suggested an increase, it was 10 or 12 per cent, or more? If so, how much?

SHRI JAGANATH RAO: Th<sub>e</sub> increase suggested by the various State Governments goes up to 10 or 12 per cent and not more.

SHRI K. SANTHANAM: May I know if there is any agreement that the rent payable by the workers will not be increased on account of this risp in the cost of construction?

SHRI JAGANATH RAO: This question was also considered recently. If the rent is to be raised because of the rising construction cost, it will be subsidised.

#### ISSUE OF INDUSTRIAL LICENCES FOR THE THIRD FIVE YEAR PLAN

\*893. SHRI A. B. VAJPAYEE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the remarks made by Shri G. V. Puranik, Chairman of the All India Manufacturers Organisation, at the 22nd Annual Conference of the Organisation held at Bombay on the 23rd June, 1962, that licences had been issued in a number of industries for the substantial portion of the Third Five Year Plan targets even before the commencement of the Plan; and

(b) if so, what are the facts in this regard?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Yes, Sir.

(b) Some capacity over and above the Second Plan targets had been licensed by 1st April, 1961 in a number of industries. Such licensing was necessary in order to avoid a hiatus in industrial development during the first one or two years of the Third Plan. A statement showing the capacity in existence and under implementation an 1st April, 1961 in relation to the Second and Third Plan • targets for major industries is being prepared and will be laid on the Table of the House.

SHRI A. B. VAJPAYEE: May I know the names, of the industries which have been referred to by the hon. Minister just now?

SHRI N. KANUNGO: I said that they are major industries.

SHRI A. B. VAJPAYEE: He has said that in a number of industries licences have been issued. May I know what those industries are?

SHRI N. KANUNGO: When the statement is ready, I can give them.

SHRI A. B. VAJPAYEE: Is it a fact that licences involving foreign exchange for the Third Plan have been issued in the first year far more in value than they were intended to be in the very first year of the Third Plan?

SHRI N. KANUNGO: The intention is that the capacity targeted for the Third Plan should be in sight before

#### 5039 °ral Answers

### to Questions 5040

the end of the Third Plan. Sometimes , there is a hiatus, there is delay. Therefore, a margin is kept, and in the first year of the Third Plan the hangover from the Second Plan is licensed.

SHRI BHUPESH GUPTA: From what the hon. Minister has said, it appears that the Government had prejudged the decisions of the Planning Commission in this matter, having issued licences before the Plan came into operation. May I know in what manner it was settled? Was the Planning Commission consulted? And may I know whether this led to the Planning Commission more or less endorsing a *fait accompli*, what had already been done?

SHRI N. KANUNGO: This is all commonsense in that you have to have a little margin so that the targeted capacity will be available.

SHRI BHUPESH GUPTA: In view of the fact that many times in the Planning Commission and in Parliament controversies had arisen with regard to issue of licences specially to the private sector in this matter, may I know wny the Government took this step instead of waiting and seeing that things came properly through the Planning Commission?

SHRI N. KANUNGO: It is the anxiety of the Government to see that the targeted capacity is in position, and that is why we took the step.

SHRI BHUPESH GUPTA: The targeted capacity comes only later when the Plan begins io oe implemented, and one can understand targets being fixed. Even so the Pian will settle it. May I know why the Government is acting in this manner parallel to the functions of the Punning Commission, and whether it ig not a fact that this has given rise to the suspicion in many responsible quarters that perhaps in order to forestall certain decisions of the Planning Commission the private sector managed to get away with licences  $_0$ f this kind?

SHRI C. D. PANDE: On a point of order, Sir. The hon. Member has said that Government are running parallel to the Planning Commission, that the Planning Commission is a body superior to the Govenment. It should be the Planning Commission which should always be subordinate to the Government.

MR. CHAIRMAN: It is not a point of order.

SHRI N. KANUNGO: Sir. as I tried to explain, there is an 'X' target for a given date. Unless you have 'X' plus something, 'X' does not come up. Therefore, the extra is licensed so that the targets for the Second Plan or Third Plan will be in position at the right time.

SHRI BHUPESH GUPTA; Is it algebra or arithmetic?

श्री ए० बी० वाजपेयी तीसरी योजना में साढ़े चार सौ करोड़ रुपये के फारेन एक्स-चेंज कं लाइसेंस ईश्यू किये जाने थे। क्या यह सच है कि तीसरी योजना के पहले साल में करीब दो सौ करोड़ रुपये क फारेन एक्सचेंज के लाइ-सेंस ईश्य कर दिये गये हैं?

श्री एन॰ कानूनगो : जैसा कि मैंने कहा है वह स्टेटमेंट बनाया जा रहा है । उसी से यकीन होगा श्रीर उसको पेश किया जायेगा ।

SHRI A. B VAJPAYEE: This is no reply. It has got nothing to do with the statement.

MR. CHAIRMAN: He says that the figures are not there. The figures could be given later.

SHRI A. B. VAJPAYEE: It has been given by the Minister of Planning.

SHRI BHUPESH GUPTA: I shall give the figures if he likes.

SHRI N. KANUNGO: I have said, Sir, in the answer that the statement is being prepared and will be placed on the Table of the House where the licensing of the industries and the foreign .exchange involved will be mentioned. I cannot answer it today.

SHRI C. D. PANDE; What is generally the time taken by a project from its start to completion? May I know whether any project for which licence is issued in 1962 or 1963 will be completed in 1965 or 1966?

SHRI N. KANUNGO: Normally in the case of major industries it is somewhere between two to four years.

\*894. [Transferred to the 4th September, 1962.]

## इंडियन इलैक्ट्रिक वर्क्स लिमिटेड के कर्मचारियों को भविष्य निधि

\* ज्र १. श्री ए० बी० वाजपेयी: क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कुपा करेंगे कि:

(क) क्या यह सच है कि इंडियन इलें-क्ट्रिक वर्क्स लिमिटेड के जिसका प्रबंध १२ जुलाई, १९६० से सरकार ने अपने हाथ में ले लिया है. ऐसे कर्मचारियों को जो १२ जुलाई, १९६० के पश्चात् नौकरी से अलग हो गये हैं भविष्य निधि देने से इन्कार कर दिया गया है ;

(ख) यदि नहीं, तो ऐसे कर्मचारियों के कितने मामले विचाराधीन हैं;

(ग) उन्हें भविष्य निधि ग्रदान करने के क्या कारण हैं ; और

(घ) क्या यह सच है कि इस सम्बन्ध से कर्मचारियों के ब्रावेदनों का प्रवन्धकों की ब्रोर से कोई उत्तर नहीं दिया जाता ?

# PROVIDENT FUND TO EMPLOYEES OF THE INDIAN ELECTRIC WORKS LTD.

\*895. SHRI A. B. VAJPAYEE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that in the Indian Electric Works Limited, the managemeft of which was taken over by Government from 12th July, 1960, employees, who have not been in ser vice since 12th July, 1960, have been refused Provident Fund;

(b) if not, the number of cases of such employees, which are under consideration;

(c) the reason as to why the amount of their Provident Fund has not been paid to them; and

(d) whether it is a fact that no reply is given by the management to the representations made by the employees in this connection?]

वाणिज्य तथा उद्योग अंत्रालय में उद्योग मंत्री (श्री एन० कानूनगो): (क) जी नहीं कम्पनी ने भविष्य निधि की बाकी राशि का भुगतान करने से इन्कार नहीं किया है। किन्तु निधि की कमी के कारण सभी कर्मचारियों को उनकी सेवा-निवृत्ति पर तुरत भविष्य निधि की राशि का भुगतान करना संभव नहीं होता।

(ख) २११ मामले।

(ग) इसका प्रबन्ध भारत सरकार ने ३० जुलाई. १९६० से अपने हाथ में ले लिया था। पहले वाला प्रबन्ध भविष्य निधि में नियमित रूप से अपना अंशदान जमा नहीं कर सका और जब सरकार ने इस कम्पनी का प्रबन्ध अपने हाथ में लिया उन सामय १९ लाख रु० की राशि बकाया थी। भुगतान में विलम्ब का कारण आवश्यक निधि की कमी होना है।

†[ ] English translation.